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CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066

E/S/457/07

EXCISE APPEAL BRANCH

Appeal No. E/476/2007

Date 07/11/2007

Assistant Registrar  
C.E.S.T.A.T, New Delhi

To :  
M/S STEEL AUTHORITY OF INDIA LTD. (UNIT-  
BHILAI ST STEEL PLANT)  
ISPAT BHAWAN, ROOM NO.- 118, BHILAI, DISTT.-  
DURG, CHHATTISGARH

M/S STEEL AUTHORITY OF INDIA LTD. (UNIT-  
BHILAI ST

Appellant

C.C.E. RAIPUR

Vs

Respondent

STAY ORDER NO. 1057/07-EX.

I am directed to transmit herewith a certified copy of Final order No. 552/07-EX dated 15-10-07  
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944

  
Assistant Registrar  
(Excise Appeal Branch)

Copy to :

1. Respondent

C.C.E. RAIPUR

CENTRAL EXCISE BUILDING, DHAMTARI ROAD,  
TIKRAPARA, RAIPUR  
492001

2. Adv. / Consult

MR. V.LAKSHMI KUMARAN

B-6/10, SAFDARJUNG ENCLAVE, NEW DELHI-110029

3. S.D.R.

~~4. I.C.D.R.~~

5. Bar association, CESTAT, New Delhi

6. M/s. Deeparchi Publications, M-93, marg. 43, saket, New

7. M/s Centax Publications (P) Ltd., 1512-E, Bhishm Pitamah

8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301

9. R.Venkatraman Constt. 44-B, S.Suncity, Ghaziabad -

10. Nidheshak publications, I.P.Estate, new Delhi

11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh,

12. Co, Law Institution

13. TAX INDIA, B-XI/8183, Vasant Kunj, New Delhi - 110070

14. Office Copy

15. Guard file

  
Assistant Registrar  
(Excise Appeal Branch)

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
COURT NO.II

E/Stay No. 457/07, E/Appeal No.476 /07

M/s Steel Authority of India

Appellant  
(Rep. by none)

Vs

CCE, Raipur

Respondent  
(Rep. by Shri C.S. Rajpal, DR)

Coram: Hon'ble Mr S.S. Kang, Vice President  
Hon'ble Mr. P. Karthikeyan, Member (Technical)

Date of Hearing: 15.10.2007

Per S.S. Kang: *Final Order No. 552/2007EX*  
*STAY order No 1057/2007EX*

The appellant is a Public Sector Undertaking. They are required to file clearance from the Committee on Disputes as per the decision of Hon'ble Supreme Court in the case of ONGC Vs UOI reported in 1992 (61) ELT 3 (SC).

2. The appellant has not filed the COD clearance. Therefore, the appeal is dismissed with the liberty to the appellants to get it restored as and when COD clearance is obtained.

(Order dictated and pronounced in the open Court).

(P. Karthikeyan)  
Member(Tech)

(S.S. Kang)  
Vice President